

- (b) Increase in FOREX Liquidity:
- (i) RBIs assurance for continued selling of foreign exchange (US \$) through banks, to augment supply in the domestic foreign exchange market;
 - (ii) To enable banks to profitably lend to exporters in Foreign Exchange, Ceiling rates on export credit in foreign currency has been raised to LIBOR + 350 basis points, subject to the condition that the banks will not levy any other charges, i.e., service charge, management charge, etc. except for recovery towards out of pocket expenses incurred.
- (c) Easing of Credit Terms:
- (i) The period of pre-shipment and post-shipment Rupee Export Credit enhanced by 90 days each;
 - (ii) Time period of export realization for non-status holder exporters increased to 12 months, at par with the Status holders. This facility which was available upto 03.06.09, has been extended for one more year.
 - (iii) PSU Banks, consequent to measures announced by RBI, reduced the margin money on Guarantees for export units.

India on priority watch list of US

2730. SHRI VIJAY JAWAHARLAL DARDA:

SHRIMATI SYEDA ANWARA TAIMUR:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that US has placed India, on the Priority Watch List of Trading partners that do not provide an adequate level of Intellectual Property Right (IPR) protection or enforcement;
- (b) if so, has US been apprised of the ground realities of improvements in our IPR infrastructure including modernisation of IP Offices, introduction of e-filing system, etc.; and
- (c) whether there are any norms prescribed or practiced so far globally for not being kept on the Priority Watch List?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) India has been placed on the Priority Watch List of trading partners, along with 11 other countries, namely, China, Russia, Algeria, Argentina, Canada, Chile, Indonesia, Israel, Pakistan, Thailand and Venezuela, in the '2009 Special 301 Report' prepared by the Office of the United States Trade Representative (USTR).

(b) The Government of India provided a detailed update on the improvements in the IPR infrastructure in India to the United States (US) authorities well before the publication of the 2009 report.

(c) The 'Special 301' Report is a unilateral policy tool of the US Government which reviews the state of intellectual property rights protection and enforcement in its trading partners under Section 182 of the US Trade Act of 1974. There are no global norms prescribed or practiced in this process.

Export of Non-basmati rice from AP

2731. SHRI M.V. MYSURA REDDY:

SHRI NANDAMURI HARIKRISHNA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether his Ministry is aware that in the name of Basmati rice, some rice millers, Export Oriented Units (EOUs), etc., particularly from Andhra Pradesh, are exporting non-Basmati rice to other countries;

(b) whether any order issued by his Ministry for export of rice to other countries during the period of ban to the millers, etc., from Andhra Pradesh;

(c) if so, the details thereof;

(d) whether any request from the Chief Minister of Andhra Pradesh has been received in his Ministry requesting not to issue such orders;

(e) if so, the details thereof; and

(f) the action that has been contemplated or proposed to contemplate in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) No, Sir.

(b) and (c) The Government, on the request of Non-Basmati Rice EOU's Association of India, Hyderabad, vide a notification No. 59(RE-2008)/2004-09 dated 18th November, 2008 allowed exports of 25,000 tonnes of non-Basmati rice through two 100 % EOUs.

(d) and (e) Yes, Sir. A request has been received from CM, Andhra Pradesh for review and suspension of export permits given to the 100% EOUs for exporting non-Basmati rice and also not to issue any more permits until the prices of super fine variety to rice stabilises.

(f) The request from CM, Andhra Pradesh is under examination in DGFT.

Impact of slowdown and recession on Indian Exports

2732. SHRI SATYAVRAT CHATURVEDI:

SHRI MOTILAL VORA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the slowdown in economic growth coupled with recession has impacted India's exports during the last eight months;

(b) whether decline in exports has led to closure of business and job losses and has hit the manufacturing sector, as well as industrial production;

(c) whether Government is thinking of extending interest rate/subsidy scheme ending on 30.9.2009;

(d) whether the Federation of Indian Export organisations has asked for extension of the scheme till 31.03.2012; and